

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 758
ANSWERED ON: 08.02.2024

EIA for Helicopter Tourism in Tamil Nadu

758 DR. ANBUMANI RAMADOSS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Union Government has conducted any Environmental Impact Assessment (EIA) before approving the Helicopter Tourism at ECR, Chengalpet District in Tamil Nadu as it is a habitat to various foreign and local migratory bird species;
- (b) if so, details thereof;
- (c) whether the Union Government will direct the State of Tamil Nadu to immediately ban the Helicopter Tourism at Kovalam, Chengalpet District in Tamil Nadu considering the serious ramifications such as noise pollution and other environmental deterioration caused by this service to humans and bird species in the adjoining regions; and
- (d) if so, details thereof and if not, reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d) As on date, the projects/activities related to construction of helipad/heliports do not come under the purview of Environment Impact Assessment (EIA) Notification 2006 as amended. Further, the Ministry has not received any proposal for development of the Helicopter Tourism at Kovalam, Chengalpet District in Tamil Nadu. However, the Project Proponents are obligated to obtain all necessary statutory clearances and adhere to the environmental safeguards as laid down in the Consent to Establish (CTE) and Consent to Operate (CTO) to be mandatorily obtained from the Tamil Nadu State Pollution Control Board in this regard.
